

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

I.A. No. 02 of 2024
with
Arb. A. No. 01/2023

BORDER ROADS ORGANISATION (BRO)

APPELLANT (S)

VERSUS

ABHYUDAYA HOUSING AND CONSTRUCTION
PRIVATE LIMITED

RESPONDENT (S)

For Appellant : Ms. Sangita Pradhan, Deputy Solicitor General of India assisted by Ms. Natasha Pradhan and Ms. Sittal Balmiki, Advocates.

For Respondent : Mr. Lahang Limboo and Mr. Avinash Dewan, Advocates.

Date: 06/12/2024**CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

...

ORDER : (per the Hon'ble, the Chief Justice)

During the pendency of the Arbitration Appeal, it appears that the parties have reached a settlement under the scheme of settlement, namely, "Vivad Se Vishwas-II". The settlement also appears to have been approved by the competent authority of the Government of India. This is clear from the averments made in I.A. No. 02 of 2024.

In such circumstances, the appeal stands dismissed as withdrawn and the application, being I.A. No. 02 of 2024, is accordingly disposed of.

(Bhaskar Raj Pradhan)
Judge

(Biswanath Somadder)
Chief Justice